

Before the National Green Tribunal sitting at Chennai

Application No.12/2023

Between:

K.Ramesh Babu

..Applicant

Vs.

Union of India & others

..Respondents

**

Counter filed by Respondent No.19
M/s.R.K.Crusher, Thogudem (v), Palvancha (m)
Bhadradi Kothagudem District

**

The Respondent No.19 most respectfully submits as follows:

1. That all the averments made in the application filed by the Applicant by name K.Ramesh babu which are not specifically admitted herein shall be deemed to have been denied to be true and the Applicant is put to strict proof of the same.
2. That the Respondent No.19 herewith submits that the Respondent No.19 Proponent of M/s.R.K.Crusher located in Thogudem (v), Palvancha (m), Bhadradi Kothagudem District and operating the stone crusher and obtained necessary permissions from the Government Departments. The details are submitted as follows:
 - i) The Respondent No.19 obtained consent for operation (CFO) from the Telangana State Pollution Control Board,

G. Ramesh Babu
Managing Partner of
M/S. P. K. Crushers

Hyderabad vide order dated 1.8.2019 with a validity period upto 31.12.2028. Copy of the same is enclosed.

ii) The Respondent No.19 had taken the following pollution control measures as submitted below:

- a. The Respondent No.19 provided water sprayers to the primary crusher.
- b. The Respondent No.19 provided water sprayers to the conveyors connected to secondary crusher and also screen.
- c. The Respondent No.19 had provided covering with GI sheets to the primary crusher, secondary crusher and also screen.
- d. The Respondent No.19 provided elevated dust collection tank for collection of dust.
- e. The Respondent No.19 is practicing manual water spraying using pipe on stone boulders before loading in to raw material bin.
- f. The Respondent No.19 have developed adequate green belt in 4 rows around the crusher area in all sides.
- g. The Respondent No.19 have provided mobile water tanker for wetting the ground and transportation

G. B. G.
Manoj K. P. S.
M. P. K. S.

roads to control dust emissions and also provided water tanks to meet water supply demand.

The Respondent No.19 hereby undertakes, will provide the following dust control measures in one month for further control of dust emissions, ie.(i). The Respondent No.19 will provide covering to the conveyors. (ii). The Respondent No.19 will provide wind breaking wall to control dust emissions.

Hence, the Respondent No.19 is herewith requesting your kind self not to initiate any action against the crusher of Respoondent No.19 as the Respondent No.19 had obtained all necessary permissions and following all pollution control measures.

Therefore it is prayed that the Hon'ble Tribunal may be pleased to dismiss the application, in the interest of Justice.

Khammam

Date: 16-3-2023

D. Narayana

Counsel for Respondent No.19.

6.6.6.6

Respondent No.19

M. R. K. Chintan

counter.msr

ZONAL OFFICE, HYDERABAD

G. Hanumantha Reddy
 Chief Environmental Engineer (EAC)

Hyderabad-125, 1999
 Block C, Ward 41, Begumpet
 Near Country Club, Hyderabad
 Email: jee-hydrabad@mahatma.org

RECEIVED
21/11/2019

CONSENT & AUTHORIZATION ORDER - ORANGE CATEGORY

Consent Order No. ST/KGM/SPCB/ZOH/TS-IPASS/CFO/2019-2114 Dtd: 01/11/2019

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movements) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HR 26 & TM Rules (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder.

Mr. R.K. Crasher,
 No. 12 & 33,
 Thimmadem (V), Falncha (M),
 Rangraji Kothagudem District

is authorized (referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

A) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic effluents	0.4 KLD	Septic tank followed by soak pit

B) Emissions from chimneys:

Description of Chimney	Quantity of Emissions at peak Day
Installed of DG Set of capacity - 500	

Consent is granted with Authorization (Form - 2) (See Rule 6(2)).

By Mr. G. Hanumantha Reddy, Chief Environmental Engineer (EAC), SPCB, Hyderabad.
 The following conditions shall be complied with:

Let the consent money be paid by R.K. Crasher.

This consent order is valid for the manufacture of the following products with quantities mentioned below only:

Sl. No.	Product & By product	Total Quantity
1	Stone Chips	225 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This combined order of Consent and Authorization shall be valid for a period ending with the 31.12.2028

[Signature]
JOINT CHIEF ENVIRONMENTAL ENGINEER (JCE)

Encl: Schedules A, B & C

To
M/s. R.K. Crusher,
Sy.No. 32 & 33,
Thogudem (V), Paloncha (M),
Bhadradi Kothagudem District,
Email: kricha@projects@gmail.com

Copy submitted to the Member Secretary, ESPCB, Board Office, Hyderabad for information.
Copy submitted to the General Manager, District Industries Centre, Khammam for information.
Copy to the Environmental Engineer, Regional Office, Kothagudem is hereby directed to conduct stack and Ambient Air Quality monitoring as per schedule A, B and C.

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.Respondents

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Counter filed by Respondent No.19

**

Filed by:

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M.Sreenivasa Rao
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